

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 894 of 2022 RG/LP Dated: 07/07/2022.

It is hereby notified that Shri Mohd Rafiq Chak S/O Shri Ahmad Din Chak R/O Balwalkote Tehsil Mahore, District Udhampur, has surrendered his Certificate of Enrollment, as an Advocate vide his application dated 09.06.2022. Therefore, his Certificate of Enrolment bearing Roll No. 293 dated 01.05.1992 is kept in abeyance.

By Order.

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 21987-93/RG/LP Dated: 07/07/22

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu.
2. Principal District & Sessions Judge Udhampur.
3. Secretary, Bar Council of India, New Delhi
4. President District Bar Association, Udhampur.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Shri Mohd Rafiq Chak S/O Shri Ahmad Din Chak R/O Balwalkote Tehsil Mahore, District Udhampur, A/P Chairman J&K Sales Tax Appellate Tribunal, Srinagar for information.

(Signature)
Registrar (Adm.)